

1	2	3	4
Orissa	2.15	60.4	29.6
Punjab	7.56	100.0	79.1
Rajasthan	7.62	73.0	78.2
Sikkim	0.03	3.3	8.8
Tamilnadu	14.73	173.0	129.0
Tripura	0.36	5.4	2.2
Uttar Pradesh	15.19	281.0	430.4
West Bengal	10.25	140.6	106.7
Union Territories			
Andman & Nicobar	0.11	4.3	0.2
Chandigarh	0.88	13.8	6.5
Dadar & Nagar Haveli	0.02	0.6	0.2
Delhi	7.91	129.0	96.8
Daman & Diu	0.04	0.8	0.2
Lakashadweep	0.00	0.3	0.5
Pondicherry	0.47	3.9	3.0

Oil Reserve Fund

856. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA:
Will the PRIME MINISTER be pleased to state:

(a) whether a huge amount from oil reserve fund has been transferred to meet the non-plan expenditure;

(b) if so, the details thereof for the last three years alongwith the heads of accounts; and

(c) the steps taken/being taken to meet the deficit?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):
(a) Ministry of Petroleum and Natural Gas does not administer any fund titled 'Oil Reserve Fund'.

(b) Does not arise.

(c) Does not arise.

Handing Over of Plot

857. SHRI AJAY CHAKRABORTY:
SHRI PRADIP BHATTACHARYA:

Will the PRIME MINISTER be pleased to state:

(a) whether DDA has assigned a 340 Sq. m. plot for Electric Sub-station near Riverside Sports and Recreation Club in Mayur Vihar Phase-I, Ext., near Chilla Village;

(b) if so, the reasons for not handing over the plot to DESU; and

(c) the time frame fixed by DDA to made the ESS functional?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) DDA has not yet allotted any land to DESU for Electric Sub-station near River Side

Sports and Recreation Club in Mayur Vihar, Phase-I Extension near Chilla Village.

(b) and (c) In view of above the question does not arise.

[English]

12.01 hrs.

PAPERS LAID ON THE TABLE

Inter-State Council (Amendment) Order, 1996

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): Sir, on behalf of Shri Indrajit Gupta, I beg to lay on the Table a copy of the Inter-State Council (Amendment) Order, 1996 (Hindi and English versions) published in Notification No. S.O.902 (E), in Gazette of India dated the 26th December, 1996, issued under proviso to article 263 of the Constitution.

[Placed in Library See No. LT 1372/97]

Annual Report and Review of the Working of Consultancy Development Centre, New Delhi for the year 1995-96 etc.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH): Sir, I beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 1995-96, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 1995-96.

[Placed in Library, See No. LT 1373/97]

(2) A copy of the Approach Paper to the Ninth Five Year Plan (1997-2002) (Hindi and English versions).

[Placed in Library, See No. LT 1374/97]

Annual Report and Review of the working of Rural Electrification Corporation Ltd., New Delhi for the year 1995-96 & statement showing reasons for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): I beg to lay on the table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi for the year 1995-96.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Account and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 1375/97]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation and the Ministry of Power for the year 1996-97.

[Placed in Library, See No. LT 1376/97]

Annual Accounts of National Capital Region Planning Board for the year 1995-96 and Memorandum of Understanding between the National Building Construction Corporation and Ministry of Urban Affairs and Employment for the Year 1996-97 etc.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): Sir, I beg to lay on the Table—

(1) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board for the year 1995-96, together with Audit Report thereon, under section 26 of the National Capital Region Planning Board Act, 1985.

[Placed in Library, See No. LT 1377/97]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation and the Ministry of Urban Affairs and Employment for the year 1996-97.

[Placed in Library, See No. LT 1378/97]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1995-96, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 1995-96.

(4) Statement (Hindi and English versions) showing rea-

sons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 1379/97]

Notifications under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): Sir, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1996 published in Notification No. G.S.R. 554 in Gazette of India dated the 14th December, 1996.

(ii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1996 published in Notification No. G.S.R. 555 in Gazette of India dated the 14th December, 1996.

(iii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1996 published in Notification No. G.S.R. 587 (E) in Gazette of India dated the 26th December, 1996.

(iv) The Indian Forest Service (Pay) Fourth Amendment Rules, 1996 published in Notification No. G.S.R. 588(E) in Gazette of India dated the 26th December, 1996.

(v) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1996 published in Notification No. G.S.R. 589 (E) in Gazette of India dated the 26th December, 1996.

(iv) The Indian Forest Service (Pay) Third Amendment Rules, 1996 published in Notification No. G.S.R. 590(E) in Gazette of India dated the 26th December, 1996.

[Placed in Library, See No. LT 1380/97]

Annual Report, Audited Accounts and Review of The Working of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited, Srinagar for the year 1987-88 etc.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): Sir, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—